

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
CA(CAA) No. 01/230-232/JPR/2024
Under Section 230-232 of
Companies Act, 2013

In the matter of:

Alora Marbles Pvt. Ltd.

... Demerged Company

And

Amberi Hill Resorts Pvt. Ltd.

... Resulting Company


Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

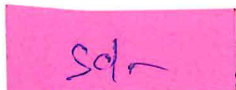
Present Through Video Conferencing: -

For the Applicant : Nikhil Yadav, Adv.

ORDER

Heard Mr. Nikhil Yadav, Adv. appearing for the Appellant. An affidavit vide Diary No. 1750/2024 as prescribed under Section 133 of the Companies Act, 2013 of the Demerged Company and Resulting Company has been filed. List the matter for submissions on 13.08.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 23, 2024